

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 24
CA (CAA) No.37/BB/2023

IN THE MATTER OF:

M/s. Infogix (India) Private Limited ... Applicant
Vs. ... Respondent

Order under Sections 230-232 of Companies Act, 2013

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Shri S. Simhadutta, Adv.

ORDER

1. Heard the Ld. Counsel for the Applicant Company.
2. It is noticed that pursuant to Order dated 15.02.2024, no Affidavit has been filed with regard to sectoral regulators of the Applicant Company. The same be filed within a period of one week.
3. List the matter on **13.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna